le market with this thing. The ban con-ists that if anybody sells common salt, e will be prosecuted. For what ? For sell-lg an essential commodity to a common uin. Not only that. There is another ling. The production of common salt is Mowed with the permission of the district ollector for industrial putposes. This aturally leads to blackmarketing, hoard-lg and the effect is that the common man

kept away and he has to purchase this smmon salt at higher rates in the mar-et. This ban is certainly uncalled for. I now there is a policy decision of the entral Government that salt with iodine ill be sold in the market by 1992, that

in another five or six years, and that to by phases. But now all of a sudden ou are prohibiting sale of common salt i so many districts. It leads to nothing se but hoarding, blackmarketing and Ifficulties to the common people for ieir every day necessities.

Madam, I would, therefore, like to sug-•st that there should be immediate dictions given to the Government of Ma-trashtra that this ban may' be revoked imediately, and also that the common It as is currently sold in the market may : allowed *to* be sold in all the district ong with the salt with iodine. Otherwise, lat will happen is that the entire com-on salt will disappear from the market d in the villages there will be so much

a difficulty and it will give rise to intution of false cases against all those ople who sell common salt. Therefore, cesary instructions may be issued'to the Government of Maharashtra to allow to II common salt along with the salt con-ining iodine. Thank you very much.

Elections in Tripura

SHRI NIRMAL CHATTERJEE (West ngal): Madam Deputy Chairman, I ise a matter which is not only of very gent public importance but is also one lich affects the quality of democracy in country. Madam, Deputy Chairman, u are aware and most of th; Members : also aware that almost all the opposi-n parties are united in desiring a mid-m poll for Parliament, and yet there is mid-term poll. Why so? Because the ing party has decided not to have any ction at the Centre for the present. Ami quite correctly therefore the Election Commis ion is not in a position to order General Elections for Parliament in the country. Quite appropriately so.

AN HON. MEMBER: Why?

SHRI NIRMAL CHATTERJEE : Because of the ruling party and as you know since we borrow customs from the United Kingdom, the elections are chosen. . . *(Interruptions)*

THE DEPUTY CHAIRMAN : Please do not interrupt.

SHRI NIRMAL CHATTERJEE : The ruling party chooses the timing of elections and even for tactical reasons also, short term political tactical reasons, and therefore.,.

SHRI VISHVJIT PR1THVIJIT SINGH (Maharashtra) : Tactical but practical reasons.

SHRI NIRMAL CHATTERJEE: Tactical reasons which include practical ones.

SHRI VISHVJ1T PRITHVIJIT SINGH: Practical reasons, which include the tactical ones (*Interruptions*). And they are due. ..

SHRI NIRMAL CHATTERJEE ; You are absolutely right because the Constitution denies the right of recall. Madam. I am coming to the <u>point</u>. I am just trying to draw him to my side.

THE DEPUTY CHAIRMAN : You address the Chair please.

SHRI NIRMAL CHATTERJEE : Thank you. Madam. He was addressing me and not via you. Therefore, I addtes'ed him.

SHRI VISHVJIT PRITHVIJIT SINGH: Are you aware that I face the Chair and I always address the Chair ?

SHRI NIRMAL CHATTERJEE: Howover, Madam. I know what is appropriate and my friend also considers it as appropriate but what is appropriate doe? not seem to be as appropriate when he refers to States. There are several States, fortunately or unfortunately, where the party

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[Shri Nirmal Chatterjee]

ruling at the Centre is not ruling in the States. In such States, when the ruling party which is opposed to the ruling party at the Cenre desires that elections be he'd at the appropriate time, unfortunately, what seems to be a consistent, convenient, stand according to the Constitution at the level of the Centre is not considered so at the level of the State. One of the difficulties is this. Of course, no one knows the mind of another person; nobody can enter the mind of another. But judging by external events, one infers that in such cases, the decision on the tim'ng of the election, as announced by the Election Commission is concerned more with the attitude of the Opposition than that of the ruling party in the State. Unfortunately for our polity, we know that the biggest political party in the country is somewhat allergic to elections. They do not hold elections within their organisation for almost a millenium and if any election is proposed anywhere, sometimes, they will go to the court to prevent the election as has happened in West Bengal.

Now, in Tripura, when the State Government have suggested-when they have decided on many practical considerations as my valued colleague Shri Vishvjit Pri-thvijit Singh says-that elections should be held by the turn of the year, by the end of the year, the Opposition Congress (I) Party prefers to postpone the elections as much as possible. have approached the Election They Commission so that the elections may not be held now. It is reported and the Chief Minister of Tripura has gone to the Press saying that this is a situation where the will of the Government of Tripura is being violated for reasons one does not know because one does not know the mind of another person.

SHRI DARBARA SINGH (Punjab) : Murders are taking place there (Interruptions)

SHRI NIRMAL CHATTERJEE : That is true. It fs absolutely true. In *hat case, the Government of India should have abdicated because **they** are unable to control violence anywhere in the country including Punjab. The point is not of violance at all. All preparations are ready. **The** Election Commission says...

THE DEPUTY CHAIRMAN : Your time is up.

SHRI NIRMAL CHATTERJEE: The Election Commission says that the the State is geared for the elections.s

Therefore, this is being delayed. Through you, Madam, and through the House, I request that the Election Commission should revise its attitude and along with this, we should consider, the House should consider, the problem of electoral reforms when such things can be decided in accordance with the wishes of the people and not according to the wishes of the Election Commission.

Thank you.

SHRI VISHVJIT PRITHVIJIT SINGH: Madam, I strongly resent the allegatior made against the Election Commission in the last sentence of the hon. Member'; Special Mention. I request you to expunge it from the record. The Election Commission is an independent body and an autonomous authority constituted under **-4he** Constitution of India. The House cannot allow this. We cannot allow anybody to cast aspersions. Just like we do not tall; about judges of the Supreme Court or the High Courts... (Interruptions)

THE DEPUTY CHAIRMAN : I will go through the record.

SHRI VISHVJIT PRITHVIJIT SINGH We cannot allow anybody to cast aspersions on an independent institution. I re-quest you to expunge the last sentence of the hon. Member's speech.

THE DEPUTY CHAIRMAN : 1 will go through the record. *(Interruptions)* Ii anything is objectionable, I will removi it.

Now, Mr- Gurupadaswamy please.

*Expuged as ordered by the Chair.

Special

SHRI RAM AWADHESH SINGH (Bihar):*

SHRI M. S. GURU PADASWAMY Karnataka): Madam, elections should be leld free and fair.

THE DEPUTY CHAIRMAN : Please be very brief. You are only associating yourself. Keep it in mind.

SHRI. M. S. GURUPADASWAMY : will sit quiet if you do not want me to to that. I have to associate myself.

The elections have to be held free and air. While holding the elections the ruing party's view has 8et to be respected whether it is at the Centre or at the State evel, subject to, of course, the constitu-ional law. Here Tripura Government has uggested that election should be held iefore the end of December, if I am cored. The Election Commission has sug-ested some other date. They have sugested the end of January. So there is a ifference of one month. I do not think, if here is any violence, it will be removed i these 30 days. I think there is some ither reason behind this postponement. I ;el that the Government of India is pres-urising the Election Commission. Other-use, there is no other reason. Within 30 ays' violence may not be removed. There-ore, Election Commission should observe ertain norms. I do not want to criticise he Election Commission. It is a statutory uthority but I am entitled to point out hat this statutory body should observe ertain norms which are applicable uni-ersally throughout India.

In this particular case I would like the •lection Commission to respect the deci-ion of the State Government. The State jovernment feels that elections can be leld before the end of December and that hould be honoured.

It is the right of the ruling party to de-ide the time of the election. That right hould not, in any manner, be abridged or

*Expunged as ordered by Chair.

taken away by the Election Commission The supreme or the main task of the Flection Commission is to see that election is held fairly and properly.

श्री चतुरानन सिक्ष (बिहार): माननीय उपसभापति जी, श्री चटर्जी ने जो तिपुरा में चुनावों के संबंध में विशेष उल्लेख किया है, मैं उसका पूर्णत: समर्थन करता हं।

महोदया, हमारी सरकार समस्याग्रों के समाधान करने में तो नालायक साबित हो ही रही है, लेकिन यह सरकार यहां पर समस्या नहीं है वहां पर समस्या खड़ा करने में बड़ी एक्सपर्ट साबित हो रही है। त्रिपुरा में बड़ी कठिन परि-स्थिति है। वहां पर वामपंथी सरकार है। समस्याग्रों का निदान कर रही है बजाय इसके कि शासक पार्टी उनको मदद करे, यह सरकार उल्टी दिशा में जा रही है। हमारे प्रधानमंत्री ने वामपंत्री नेताग्रों ग्रौर वामपंथी सरकार पर बार बार हमला करने का इरादा कर लिया है। देश के जो डिवीसिव फोर्सेज हैं, उनसे लड़ने के लिए जो अपना खन देकर भी राष्ट्रीय एकता कायम कर रही है, ग्राप उसकी मदद नहीं कर रहे हैं। इसलिए मैं शासक पार्टी के माननीय सदस्यों से अनुरोध करूंगा कि वह समझें कि देश की क्या स्थिति है और उसमें तिपुरा का चुनाव बड़ा ही लाभदायी सिद्ध होगा। इसलिए उसका जल्दी से जल्दी करवाने की जो राज्य सरकार ने सिफारिश की है, उसका केन्द्र सरकार ग्रन्मोदन करे। इलेक्शन कमीशन स्वायत्त तभी रहेगा जब राज्य सरकार की वाजिव मांग को वह माने। अगर केन्द्र के हक्म पर ही वह चलता रहेगा तो यह धारणा फैलेगी कि वह सरकार की बात मानता है। इसलिए यदि वहां पर चुनाव आयोग को चुनाव कराने के लिए राज्य सरकार की बात माननी चाहिए।

SHRI V. GOPALSAMY (Tamil Nadu): Madam, I strongly support the views expressed by Mr. Nirmal Chatterjee, Shri Gurupadaswamy and Mishraji. Even after getting bitter lessons in soma of the States, Congress (I) has not learnt any lesson. Special

Election Commission should not play in the hands of the Central Government and the Congress (I) party. I deplore any such attempt by the ruling party and also the Election Commission. Therefore, 1 would request this Government and the Election Commission, through you, to agree **to** the views expressed by the Tri-pura Government.

Need for rail-link between Arrah and Sasaraw

थों राम ग्रवधेश सिंह : (विहार) : माननीया उपसभापति महोदया, सर्वोच्च सत्ता संपन्न इस संस्था में जब कोई विशेष उल्लेख किया जाता है तो सरकार को उसके महत्व को समझना चाहिए । लेकिन ऐसा लगता है. मैं अपने अनुभव से कह रहा हं कि पिछले सब से लेकर हमने 7-8 विशेष उल्लेख किये लेकिन एक-दो छोड कर किसी का भी जवाब नहीं ग्राया। इसका मतलब है कि इस संस्था की गरिमा को सरकार गिरा रही है। मुझे याद है कि 20 साल पहले जब मैं असेम्बली में थातो ए हदो शब्द भी किसी समस्या पर आदमी बोलता था तो उसके ऊपर सरकार तरन्त कार्रवाई करती थी, जांच करवाती थी। यहां विशेष उल्लेख का मतलब एक साधारण क्वेश्चन से भी कम है। एक स्टाई क्वेग्चन का जवाब भी सरकार 10 दिन में मंगा कर देती है लेकिन विशेष उल्लेख में जिसके लिए विशेष समय दिया जाता है, सबसे गहरी चिन्ता की बात है कि एक भी मंत्री हाजिर नहीं रहता। एक ग्राध स्टेट मिनिस्टर रहता हो तो रहता हो। संयोग से ग्रब केबिनेट मिनिस्टर बैठे हैं वह भी इसलिए कि उनका बिल है।

उपसभापति : ग्रापका स्पेशल मेंशन कस्ट्रक्शन ग्राफ रेलवे लाइन पर है। उस पर कहिए।

श्री राम अवधेश सिंह : आप से मैं अनुरोध करूंगा कि आप सरकार को सलाह दें और निर्देश दें आप इस कुर्सी पर बैठी हैं कि जब विशेष उल्लेख हो तो कोई न कोई मंत्री हर विभाग का सदन में हाजिर रहे। जो सवाल उठावे जाते हैं उनकी संवेदनशीलता को समझ सकें इसके लिए ग्रावण्यक है वह उपस्थित रहें।

मैं यह कहना चाहता हं कि हमारे यहां एक छोटी लाइट रेलवे थी आरा-सासाराम मार्टिन-बर्न लाइट रेलवे। यह ग्रारा ग्रौर सासाराम को मिलाती थी। उस लाइन को इन लोगों ने खत्म कर दिया कम्पनी ने खत्म कर दिया। सरकार ने आण्वासन दिया था कि इसकी जगह पर हम बडी लाइन लगायेंगे जो ग्रारा-सासाराम को जोड़ेगी। सासाराम ऐतिहासिक शेरशाह की जन्मभूमि है। ये दो जिले हो गये हैं। आ रा हो गया है भोजपुर जिला राजधानी ग्रौर सासाराम रोहतास जिला राजधानी। इस बीच में 62 मील यानी करीब-करीब 100 किलोमीटर की जमीन है। यह उपजाऊ जमीन है। इसमें 5-6 दर्जन चावल की मिले हैं। रोहतास इंडस्टी के ऊपर प्लेटों है कैम्योर पहाड़ियां हैं। ग्राने-जाने में दिक्कत होती है। चम्बल की घाटी की तरह वहां की स्थिति है। ग्राये दिन 10-15 डाकू पड़े रहते हैं। कई बाद्ध सरकार ने कहा कि हम लोग प्लानिंग कर रहे हैं। हमने सूना कि रेलवे ने माप भी करायी है जमीन की। दो-तीन वार माप हो चकी है। छोटी लाइन की जमीन थी सारे दफ्तर सारे स्टेशन ज्यों के त्यों हैं। लेकिन अभी तक उस पर ग्रागे कोई भी कार्रवाई नहीं हो पा रही है। मैं आपके माध्यम से सरकार से विल्कुल कैटेगोरिकली आन्सर चाहता हूं।

1 PM. ग्रौर इस सत के अन्त तक यानी 12 तारीख तक सरकार इसका जवाब दे दें। जव स्टार्ड क्वेइचन का जवाब 10 दिन के अन्दर दिया जा सकता है तो इसका जवाव क्यों नहीं दिया जा सकता है। आखिर मैं यह जानना चाहता हूं कि यह रेलवे लाइन बनेगी या नहीं? अगर आपने इसको बनाने का प्रस्ताव। किया है तो क्या आपने इसका काम शुरू कर दिया है यह मैं जानना चाहता हं

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